GOVERNMENT OF INDIA AGRICULTURE LOK SABHA

UNSTARRED QUESTION NO:888 ANSWERED ON:24.11.2009 AUTONOMOUS STATUS TO COOPERATIVE SOCIETIES Adhalrao Patil Shri Shivaji;Adsul Shri Anandrao Vithoba;Dharmshi Shri Babar Gajanan;Saroj Smt. Sushila

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government proposes to grant autonomous status to cooperative societies in the country;

(b) if so, the details thereof and the steps taken by the Government in this regard; and

(c) the time by which a final decision is likely to be taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS)

(a) to (c): `Cooperative Societies` is a State subject under Entry 32 of the Second List of the Seventh Schedule of the Constitution of India. Under this entry, the State Governments have enacted their respective State Cooperatives Societies Acts. To ensure the democratic, autonomous and professional functioning of cooperatives, Government has decided to amend the Constitution. The proposed amendment to the Constitution, for the purpose, addresses the key issues for empowerment of the cooperatives through their voluntary formation, autonomous functioning, democratic control and professional management.